

**Fact finding Committee to Inquire
into the Admission in Colleges
of Delhi**

4397. SHRI C. MADHAV REDDI :
SHRI M. RAGHUMA REDDY :

Will the Minister of EDUCATION be pleased to state :

(a) whether the Fact-finding Committee appointed to inquire into the admission in the Delhi Colleges for the academic year 1984-85 has since submitted its report;

(b) if so, the findings of the Committee; and

(c) the reaction of Government thereto;

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : (a) According to the information furnished by University of Delhi, no Committee was appointed to inquire into the admission to colleges in Delhi for the academic year 1984-85. However, a Committee was constituted to enquire into the allegations of admissions on the basis of fake sports certificates against the quota of seats for sportsmen of distinction.

(b) and (c). The certificates submitted by the students are categorised by the University for deciding admission. The relevant category is indicated on the admission form through a rubber stamp by a competent University authority. The Committee had found that some application forms in which the sports qualifications were assessed carried double stamps and that two different categories were awarded to the same candidate on the basis of the same sports certificate on two separate applications. The Committee also noted that in some cases the original certificates were not made available and that in some other cases the validity of the sports certificates could not be verified. There were also some instances in which admissions were offered without ensuring the fulfilment of minimum eligibility conditions.

After considering the report, the University decided to cancel the admission of candidates who were not found eligible and to refer the sports certificates of all the candi-

dates to the Sports Authority of India for verification. The University also decided that in cases where it is difficult to determine the genuineness or otherwise of the sports certificates, the candidates concerned should be subjected to an interview and a trial in the respective game with a view to confirm that the candidates admitted are genuine sportsmen.

Family Planning measures and Achievement in Rural and Adivasi Areas

4398. SHRI AMARSINH RATHAWA :
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that family planning measures which are being taken are not fully successful in rural area, particularly in Adivasi area of the country;

(b) if so, whether any study has been made in this regard and if so the reasons therefor; and

(c) what other measures are being taken by Government to implement family planning programme in the rural and adivasi areas of the country to check the rapidly growth of population in those areas.

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) to (c). Family Welfare Programme is being promoted on purely voluntary basis. This is being done through efforts to increase demand for contraception and to provide the required services in an efficient manner. The popularity of the programme in rural areas has been increasing. The percentage of sterilisations in rural areas to the total number of sterilisations increased from 67.2 per cent in 1980-81 to 70.4 per cent in 1983-84. In the tribal areas the emphasis under the programme is on maternal and child health care schemes.

Village Electrification in Andhra Pradesh

4399. SHRI H. A. DORA : Will the Minister of IRRIGATION AND POWER be pleased to state :